

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.181/00605/2018**

Wednesday, this the 11<sup>th</sup> day of July, 2018

**CORAM:**

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**

Mohammed Salih.M  
Aged 32 years  
S/o.Attakoya O.P  
Madam (H)  
Amini Island, U.T of Lakshadweep ..... **Applicant**

**(By Advocate – Mr.P.T.Manoj)**

**V e r s u s**

1. Administrator  
Administration of Union Territory of Lakshadweep  
Kavarathi – 682 555
2. Superintendent of Police  
Union Territory of Lakshadweep  
Kavarathi Island  
Pin – 682 555 ..... **Respondents**

**(By Advocate – Mr.S.Manu)**

This Original Application having been heard on 11.07.2018, the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Per: :Mr. E.K. Bharat Bhushan, Administrative Member**

Heard Mr.Rohith representing Mr.P.T.Manoj, learned counsel for the applicant. Standing counsel for the Lakshadweep Administratin takes notice on behalf of the respondents.

2. Applicant is aggrieved by non-consideration of his claim for appointment to the post of Fireman/Driver Operator. He had been kept out of the selected list for the reason that he was facing a criminal proceeding before the Judicial First Class Magistrate Court, Amini. As per Annexure A-2 judgment, it is seen that the trial court has acquitted the applicant. Accordingly, the applicant has filed representations vide Annexure A-3 and Annexure A-4 before the respondents for considering his claim.

3. Both parties agree that the matter can be disposed of at the admission stage itself by directing the respondents to take an expeditious decision on the representations referred above.

4. The Original Application is disposed of with the direction that Annexures A-3 & A-4 representations should be considered and disposed of within 30 days from the date of receipt of a copy of this order.

5. The Original Application is disposed of as above. No costs.

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

sv

**List of Annexures**

Annexure A-1 - The true copy of the Order dated 7.7.2015 issued by the Central Administrative Tribunal, Ernakulam Bench in O.A No.181/67/2015

Annexure A-2 - A true copy of the judgment dated 19.6.2017 in C.C No.6/2013 by the Hon'ble Chief Judicial Magistrate Court, Amini

Annexure A-3 - A true copy of the representation dated 6.11.2017 preferred by the applicant before the 1<sup>st</sup> respondent

Annexure A-4 - A true copy of the representation dated 28.3.2018 preferred by the applicant before the 2<sup>nd</sup> respondent.

.....